



# IN THE HIGH COURT OF SIKKIM

## CRIMINAL JURISDICTION

Bail Appl. No. 08 of 2009

Surendra Prasad

Appellants (s)  
Petitioner (s)

Versus

Niraj Thapa & Anr.


Respondent (s)  
Opposite party (s)

Appellant

For \_\_\_\_\_ Mr. Ajay Rathi and  
Petitioner  
(Advocate (s)) **vs.** Sushma Pradhan

Respondent

For \_\_\_\_\_ Mr. T. Namgyal, for Resp. No. 1 &  
Opposite Party  
(Advocate (s)) Mr. Karma Thinlay, Addl. P.P.

Serial No.	Date	Order (s) with Signature (s)
1	2	3
01.	03-07-2009	<p><b>PRESENT:</b> HON'BLE THE CHIEF JUSTICE MR. JUSTICE AFTAB H. SAIKIA</p> <p>Since the main case has already been disposed of vide order dated 03.07.2009 passed in Crl. Rev. P. No. 04 of 2009 with the direction to release the petitioner forthwith, this Bail Application stands disposed of.</p> <p style="text-align: right;"> Chief Justice.</p>
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